IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.51581 of 2026

Arising Out of PS. Case No.-50 Year-2023 Thana- MAHILA P.S. District- Sheikhpura

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Rocky Kumar @ Rauki Kumar S/o Mantu Raut @ Mintu Kumar R/o vill- Sarika, P.S.- Sheikhpura (Hathiyawan), Distt.- Sheikhpura

... ... Petitioner/s

Versus

1. The State of Bihar
2. X W/o Y R/o vill - Sarika, P.S.- Sheikhpura, O.P. Hatiyawa, Distt.- Sheikhpura

... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Mr. Gopal Krishna, Advocate
For the Opposite Party/s : Ms. Usha Kumari 1, A.P.P.

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CORAM: HONOURABLE JUSTICE SMT. SONI SHRIVASTAVA

ORAL ORDER

2 29-07-2026 Heard learned counsel for the petitioner and learned A.P.P. for the State.

2. The present case is one under the provisions of the POCSO Act.

3. Learned counsel for the petitioner has submitted that the petitioner was not sent up for trial and a final report was filed in his favour. However, during trial, he has been issued summons under Section 358 of the B.N.S.S.

4. In such view of the matter, issue notice to the opposite party no.2 by ordinary process as well as speed post with A/D for which requisites etc. must be filed within a week from today.

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5. Call for a legible copy of the case diary along with the statement of the victim recorded under Section 183 B.N.S.S. from the Court of learned District and Additional Sessions-cum-Exclusive Special Judge (POCSO), Sheikhpura, in connection with Sheikhpura Mahila P.S. Case No. 50 of 2023.

6. List on 02.09.2026, under the appropriate heading.

7. In the meantime, no coercive steps shall be taken against the petitioner in the aforesaid case till further orders.

(Soni Shrivastava, J)

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